

IN THE HIGH COURT OF JHARKHAND, RANCHI
W.P.(S) No.1841 of 2017

Md. Saddam Ansari & Ors. Petitioners

---Vs.---

The State of Jharkhand & Ors. Respondents

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Praveen Rana, Advocate
For the Respondent-State : Mr. Ankit Apoorva, JC to Sr.SC-I

Order No. 8 : Dated 25th June, 2020

Heard Mr. Praveen Rana, the learned counsel appearing for the petitioners and Mr. Ankit Apoorva, JC to Sr.SC-I appearing on behalf of the respondent-State.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mr. Ankit Apoorva, the learned JC to Sr. SC-I submits that recently the file has been entrusted to him in view of the new appointment with regard to the Law Officers in the State of Jharkhand.

Mr. Praveen Rana, the learned counsel for the petitioners vehemently opposed the adjournment and submits that on 12.06.2020 the matter was already adjourned with a prayer to examine the judgment relied by the petitioners as to whether the case of the petitioners is covered with the judgment or not. He submits that unnecessary the time of the Court is being ruined by the respondents.

However, by way of last indulgence, in view of the submissions of the learned counsel appearing for the respondent-State one week further time is allowed to examine the judgment relied by the petitioner annexed with the supplementary affidavit as to whether the case of the petitioners is covered with that judgment or not. He is directed to come forward and go through the judgment, otherwise, necessary order will be passed on the next date.

Post the matter on 07.07.2020.

(Sanjay Kumar Dwivedi, J.)